

HIGH COURT OF SIKKIM

Record of proceedings

I.A. No.01/2023

IN

R.S.A. No.105/2023 (Filing No.)

NIM DAWA SHERPA & ANR.

..... APPLICANTS

VERSUS

LAKPA SHERPA & ORS.

..... RESPONDENTS

Date: 01.09.2025

CORAM :

HON'BLE MR. JUSTICE BHASKAR RAJ PRADHAN, J.

For Applicants : Mr. Sajal Sharma, Advocate (Legal Aid Counsel).
Ms. Kajal Rai, Advocate.

For Respondent : Mr. Pradeep Tamang, Advocate.
No.1.

For Respondent : None.
Nos. 2 to 5.

.....

1. Adjournment is sought on the ground that both the learned Senior Counsel as well as the Advocate-on-record are out of station due to personal reasons and are therefore unable to appear before this court today, as submitted by the learned Proxy Counsel for respondent no.1. When matters are listed before a Court, it is upon the agreement of the learned counsel that the date is fixed. In such view of the matter, the Advocate-on-record is expected to make appropriate arrangements to appear on the date so fixed, unless his absence is attributed to difficulties beyond his control.

2. In the interest of justice, however, the matter is posted on 06.11.2025.

Judge